

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

SERVICE TAX APPEAL NO. 50813 OF 2019

[Arising out of the Order-in-Appeal No. 166-ST/RPR/APPL/RPR/2018 dated 14/12/2018 passed by Joint Commissioner, Central Tax, Customs, Excise and Service Tax, Raipur, Chhatisgarh – 492 001.]

M/s P.N. Engineering and Services,
Ring Road, Balco Nagar, Korba,
Chhatisgarh – 495 684.

...Appellant

Versus

**Commissioner, Central Tax,
Customs, Excise and Service Tax,**
Raipur, Chhatisgarh.

...Respondent

APPEARANCE:

None for the appellant.

Shri Harsh Vardhan, Authorized Representative for the
Department

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 55848/2024

DATE OF HEARING/DECISION : 29.05.2024

BINU TAMTA

Learned authorized representative submits that the matter has been settled by the party under the SVLDRS Scheme. The appeal is accordingly dismissed as withdrawn.

(Order dictated and pronounced in open court.)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**